

(a) whether is a result of conflict between the LTTE and the security forces of Sri Lanka in the North-East Province, there has been a large number of influx of refugees from Sri Lanka during the last two months;

(b) if so, whether Government have taken up the issue with the Sri Lankan Government for their return and safety; and

(c) if so, the outcome thereof?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I.K. GUJRAL): (a) Yes, Sir.

(b) Yes, Sir.

(c) The Sri Lanka Government is making efforts to set up refugee camps in Sri Lanka itself under the supervision of international agencies.

#### **Telephone Complaints in Bombay**

529. PROF. MAHADEO SHIWANKAR: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of cases of dead telephone lines/connections registered in Bombay during May-June, 1990;

(b) the number of cases of telephone complaints which were rectified in more than six hours; and

(c) the reasons for delays in rectifying the telephone lines/connections and the steps taken by the Government to check such delay?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA): (a) to (c). The information is being collected and will be Paid on the Table of the House.

#### **Facilities to Kashmir Migrants**

530. SHRI MADAN LAL KHURANA:  
SHRI KARIA MUNDA:  
SHRI R.N. RAKESH:  
SHRI MANIKRAO HODLYA  
GAVIT:  
SHRI D.M. PUTTE GOWDA:  
SHRI JANAK RAJ GUPTA:  
SHRI L.K. ADVANI:  
PROF. VIJAY KUMAR  
MALHOTRA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of the financial help and protection that has been given to the Kashmiri migrants during the last three months-month-wise;

(b) whether arrangements have been made for the proper education of the children of the Kashmiri migrants and afforded opportunities of employment to these migrants;

(c) whether Kashmiri migrants are proposed to be given the same facilities as were provided to the victims of terrorists in Punjab and victims of 1984 Delhi riots; and

(d) if not, reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY): (a) to (d). A statement showing nature and quantum of financial and other help being provided to Kashmiri migrants since May, 1990 is given below. Migrants staying in camps in Delhi are getting relief almost equal to that being extended to migrants from Punjab or Victims of 1984 riots in Delhi.

#### **STATEMENT**

The following relief measures have been sanctioned by the Government for the migrant families:—

**General Assistance:**

Instructions have been issued for admission of the children of the migrants who do not want to continue their studies in the valley, in different professional and other colleges outside the valley. Facilities for transfer of bank accounts, payment of leave salary, pension, LIC Premium, outside the valley, have also been provided to the migrant families.

**In Jammu:**

- (i) Grant of cash assistance of Rs. 1,000/- per month per family of four member, or more.
- (ii) Supply of free ration at the scale prescribed by the Government under the Public Distribution System i.e. 9 Kgs of rice, 2 Kgs of atta and 1 Kg of sugar per head per month.
- (iii) Free accommodation either in the available Government building or in the tends to the needy families.
- (iv) Free medical aid; and
- (v) Supply of blankets to the needy families.

**In Delhi:**

Cash relief @ Rs. 125/- per person per month subject to a maximum of Rs. 500/- per month per family of four members or more, is being disbursed.

The migrant families staying in the thirteen camps organised by Delhi Administration in addition to the cash relief are being given a one time kitchen kit of cooking utensils/bedding items and monthly dry ration.

The expenditure on dry ration per family comes to about Rs. 500/- per month. Arrangement for regular visits of medical teams to the camps have been made.

**Voluntary Organisations in Jammu and Kashmir and Punjab Receiving Foreign Funds**

531. DR. A.K. PATEL:  
SHRI L.K. ADVANI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the names of the voluntary organisations in J&K and Punjab which are registered under Foreign Contribution (Regulation) Act, 1976, for receiving foreign funds alongwith the total amount received by them during each of the last three years and the current year;

(b) whether Government have received any information about misutilisation of funds received by those voluntary organisations from abroad;

(c) if so, the names of such organisations;

(d) whether any action has been taken in all such cases; and

(e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY): (a) List of organisations registered under FCRA in J&K and Punjab is given in a statement. [Placed in Library. See No. LT—1345/1990] The amount received by these organisations during the last three years is as under:—